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31th Asadha-1938 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

ORDERS BY THE GOVERNOR

NOTIFICATION

The 22nd July, 2016.

No.LL(B)200/84/224.—The Contingency Fund of Meghalaya (Amendment) Ordinance, 2016 (Ordinance No. 2 of 2016) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 2 OF 2016.

(Promulgated by the Governor on 21st July, 2016).

Published in the Extra-Ordinary Gazette of Meghalaya dated 22nd July, 2016.

THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT) ORDINANCE, 2016.

An Ordinance

further to amend the Contingency Fund of Meghalaya Act, 1972.

Whereas, the Legislative Assembly of Meghalaya is not in session and I am satisfied that circumstances exist which render it necessary for me to take immediate action.

Now, therefore, in exercise of the power conferred by clause (1) of Article 213 of the Constitution, I, Shri V. Shanmuganathan, Governor of Meghalaya am pleased to promulgate in the Sixty-seventh Year of the Republic of India the following Ordinance, namely :-

Short title and commencement.

1. (1) This Ordinance may be called the Contingency Fund of Meghalaya (Amendment) Ordinance, 2016.

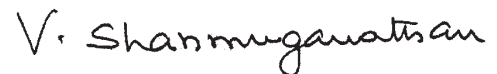
(2) It shall come into force at once.

Amendment of Section 2 of Meghalaya Act 5 of 1972.

2. Section 2 of the Contingency Fund of Meghalaya Act, 1972 shall be replaced and substituted, as follow, -

“2. There shall be established a Contingency Fund in the nature of an imprest to be entitled the “Contingency Fund of Meghalaya”, into which shall be paid from and out of the Consolidated Fund of Meghalaya a sum of rupees two hundred and five crores”.

Dated Raj Bhavan,
Shillong, the 21st July, 2016.



(V. SHANMUGANATHAN)
Governor of Meghalaya.

Dated Shillong,
The 22nd July, 2016.

A. K. SANGMA,
Joint Secretary to the Govt. of Meghalaya,
Law Department.